

has been made keeping in view the overall availability of wheat.

(d) All attempts are being made by Delhi Administration to ensure regular supply of specified food articles to the Fair Price Shops. The quantum of ration being supplied in Delhi is considered to be adequate.

816. [Transferred to the 1st December, 1980.]

Statewise number of slum areas for slum dweller

817. SHRI SUNDER SINGH BHANDARI:
SHRI LAL K. ADVANI:
SHRI RAM LAKHAN PRASAD GUPTA:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) the statewise number of slum dwellers during the last three years, year-wise;

(b) the number of slum areas in the country which have no provision for public conveniences;

(c) whether Government propose to lay a copy on the Table of the House of the Supreme Court's Judgement delivered in the first week of August, 1980, against the appeal of the Ratlam (Madhya Pradesh) Municipality, with regard to the slum conditions mentioned in part (b) above; and

(d) the steps taken by Government to implement the Supreme Court's Judgement in this regard?

THE MINISTER OF WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) and (b) Though no accurate figures are available, it has been estimated that about 20 per cent of the urban population may be living in slums. The definition of a slum, in States where there is a separate enactment, is generally based on a combination of environmental and physical factors. Statistics in regard to slum areas without public conveniences are not available.

(c) The judgement has already been published in all India Reporter Vol. 67, Part 802 (1980 October) in pages SC 1622 to SC 1631.

(d) In its judgement, the Supreme Court has directed the Ratlam Municipality and the Government of Madhya Pradesh to execute and complete the drainage scheme, approved by it, within a period of one year. The Court has also enjoined upon the Ratlam Municipality and the Government of Madhya Pradesh to carry out the further supplementary directions given by it. Action to carry out the directions of the Supreme Court has to be taken by the Ratlam Municipality and the Govt. of Madhya Pradesh.

The Scheme for Environmental Improvement of Urban Slums, under which basic needs like water supply, bath and toilet facilities etc. are provided, is in the State Sector and is implemented by the State Governments out of the State Plan allocation as part of the Minimum Needs Programme. Subject to availability of resources, it is the endeavour of the Govt. to ensure that the slum problem is tackled over a period of 10 years through suitable provisions in the State Sector plans. It is expected that the State Governments will also ensure that the municipal bodies properly discharge the duties assigned to them under the law.

Allotment of land to institutions and Organisations

818. SHRIMATI MARGARET ALVA:
SHRIMATI MARAGATHAM CHANDRASEKHAR:
SHRIMATI SUSHILA SHANKAR ADIVAREKAR:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) the norms and conditions laid down by Land and Development Department under his Ministry for allotment of land to institutions and organisations in the Union Territory of